

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT - IV**

**ITEM No. 9**  
**(IB)-179/ND/2021**

**IN THE MATTER OF:**

JSH Packagings ... Applicant/Petitioner

Vs

Aditya InterscesPvt. Ltd. ... Respondent

**Order under Section 9 of IBC.**

**Order delivered on 22.03.2021**

**Coram:**

**DR. DEEPTI MUKESH,**  
**HON'BLE MEMBER (JUDICIAL)**  
**MS. SUMITA PURKAYASTHA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Karan Jain, Mr. Shivam Goel, Advocates  
For the Respondent :

**ORDER**

Issue Notice as to why the application for initiating the CIRP should not be admitted against the Corporate Debtor. Process dasti as well as through all modes.

List for further consideration on **31.03.2021**.

Sd/-  
**SUMITA PURKAYASTHA**  
**MEMBER (TECHNICAL)**

Sd/-  
**DR. DEEPTI MUKESH**  
**MEMBER (JUDICIAL)**